

- (iii) Setting up of Fast Track Courts for disposal of long pending cases;
- (iv) Introduction of scheme of plea Bargaining;
- (v) Holding of Jail Courts (Lok Adalat)

Ministry of Home Affairs has taken up the matter with the State Governments for providing assistance to judiciary for quick processing and disposal of cases of undertrial prisoners as per law.

Home Minister's visit to Pakistan

357. SHRI N. K. SINGH: Will the Minister of HOME AFFAIRS be pleased to states

- (a) whether the Union Home Minister has recently paid a visit to Pakistan and held discussion with his counterpart at Rawalpindi;
- (b) if so, the details of discussions held and outcome thereof;
- (c) whether the Home Minister has provided them evidences of involvement of Pakistan in 26/11 Mumbai attacks; and
- (d) if so, to what extent Pakistan has accepted such evidences and proposes to take further action?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) Yes, Sir. The Home Minister visited Pakistan from June 25-27, 2010 to attend third SAARC Conference of Interior/Home Minister. During the visit and on the sidelines of the SAARE Conference, the Home Minister also *inter-alia*, had meetings with some of his counterparts including with the Pakistan Interior Minister (PIM). He conveyed India's core concerns on terrorism emanating from Pakistan especially the Mumbai terrorist attack investigations and trial. In response, PIM reiterated Pakistan's full support in bringing the culprits responsible for Mumbai terrorist attack on 26/11 attack to justice.

Maoists moving to urban areas

358. SHRI N.K. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the intelligence reports that maoists have now decided to move to urban areas also in the country;
- (b) if so, the facts and details thereof;
- (c) whether the maoist strategies and planning to move to urban areas in the country need to be crushed immediately; and

(d) if so, the strategies Union Government proposes to make in discussion with State Governments to face such challenges?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) According to the documents of CPI (Maoist) seized, the Maoists have *inter alia* an 'urban plan' which envisages to establish their bases in urban areas of the country through the intellectuals, students and industrial workers.

(c) and (d) The State Governments deal with various issues related to naxalite activities in the States. Intelligence mechanisms have been strengthened and there is a continuous sharing of intelligence through MAC & SMAC with the states. In addition, the Central Government supplements the efforts of the States over a wide range of schemes both on security & development fronts.

Redeployment of security forces engaged in anti-naxal operations

359. DR. T. SUBBARAMI REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether escalating maoist violence has forced Government to order redeployment of security forces engaged in anti-naxal operations in States to prevent exposing para-military forces to well armed rebels in their strongholds;

(b) whether in Chhattisgarh, CRPF and State police have identified locations for re-deployment of CRPF, affecting 10 to 12 companies of 1,200 personnel; and

(c) whether top brass of central paramilitary forces *i.e.* CRPF, ITBP, BSF and Chhattisgarh Police have decided to reconsider their strategy to combat Maoists menace in the State in the wake of massacre of 27 CRPF jawans by ultras at Dhorai?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) 'Police' and 'public order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with the various issues related to naxalite activities in the States. Central Government supplements the efforts of the States over a wide range of schemes, which *inter-alia* includes providing Central Para-Military Forces to assist the State Police. The deployment and operational strategy of security forces for anti-naxal operation in states is jointly reviewed by the State Police and by the concerned CPMF and whenever required consolidation/relocation of force is decided keeping in view the intelligence inputs available with the State Police.